

Pending court cases

†1457. SHRI RAM JETHMALANI:

DR. MURLI MANOHAR JOSHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that 2.92 crore cases were pending for judgement in various courts of the country as on June, 2008;

(b) if not, what was the number;

(c) the maximum number thereof in the year 2004; and

(d) the number out of these pending cases in which Union or State Government was one of the parties?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) and (b) 2,91,70,114 cases were pending in various courts of the country as on 30.6.08.

(c) 2,68,64,360 cases were pending in various courts of the country as on 31.12.04.

(d) No such data is being maintained centrally.

Status of Fast Track Courts

1458. SHRI KANJIBHAI PATEL:

SHRI NATUJI HALAJI THAKOR:

SHRI VIJAYKUMAR RUPANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that after September, 2006 Government discontinued the centrally sponsored scheme for Fast Track Courts (FTCs) functioning in States;

(b) if so, the reasons therefor;

(c) whether Government is aware that the grant-in-aid being provided to FTCs is very meagre, whereas the recurring and non-recurring expenditure is on very high side;

(d) whether Government is contemplating to raise the grant-in-aid to FTCs; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) Does not arise.

(c) to (e) Some of the States have reported expenditure in excess of the grant-in-aid being provided by the Central Government. Central assistance under the scheme is provided as per the approved norm which is based on the recommendation of Eleventh Finance Commission. There is no proposal at present to revise the norm.

Interpretation of powers of Certiorari

1459. DR. ABHISHEK MANU SINGHVI: Will the Minister of LAW AND JUSTICE be pleased to state:

†Original notice of the question was received in Hindi.